

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21783/2023

[Arising out of impugned final judgment and order dated 17-07-2023 in WA No. 452/2021 passed by the High Court of Chhatisgarh at Bilaspur]

CHHATTISGARH GRAMIN BANK & ORS.

Petitioner(s)

VERSUS

H.K. LAGAR

Respondent(s)

IA No. 199819/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 199816/2023 - EXEMPTION FROM FILING O.T.; IA No. 110966/2024 - GRANT OF INTERIM RELIEF

Date : 12-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) : Mr. K. Paari Vendhan, AOR  
Mr. Rishabh Sancheti, Adv.  
Ms. Padma Priya, Adv.  
Mr. Armaan Arora, Adv.  
Mr. Shikhar Bhardwaj, Adv.

For Respondent(s) : Mr. Niraj Sharma, AOR  
Mr. Abhinav Parihar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the respondent indicates that his client has attained the age of superannuation.
2. Having considered the matter in detail and in the facts and circumstances of the present case, no case for interference is made out in exercise of our jurisdiction under Article 136 of the Constitution of India. The special leave petition is dismissed.
3. Pending applications, if any, also stand disposed of.

(INDU MARWAH)  
AR-cum-PS

(NIDHI WASON)  
COURT MASTER (NSH)